

Open Court.

CENTRAL ADMINISTRATIVE TRIBUNAL, ADDITIONAL BENCH,
ALLAHABAD.

Dt. This The 5th March, 1997.

Hon'ble-
Coram: Dr. R.K. Saxena, JM.,
Hon'ble Mr. D.S. Bawaja, AM.,

ORIGINAL APPLICATION NO: 1388 of 1995.

Hari Ram son of Sri Tulsi Ram, resident
of village: Ismailpur Kotwa, Post office:
Manauri, district: Allahabad.

... Applicant.

Versus:

1. General Manager, Northern Railway,
Baroda House, New Delhi.

2. Divisional Railway Manager,
Northern Railway, Allahabad.

3. Divisional Superintending Engineer (Track),
Northern Railway, DRM's office,
Allahabad.

4. Assistant Engineer (Track),
Northern Railway, Allahabad.

5. Shri Indramani Shukla, Inspector of Works (Line),
Northern Railway, Allahabad

.. Respondents.

Appearance:

1. Sri Anand Kumar, Counsel for the applicant.

2. Sri T.N. Koel, counsel for the respondents.

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ORDER (ORAL).

By Hon'ble Dr.R.K.Saxena, JM.

The applicant- Hari Ram has filed this O.A. seeking relief that the order dated 18.4.1994 passed by the Disciplinary Authority about his removal from service by the Appellate Order dated 25.1.1995 confirming the same in appeal and the Revisional order dt. February '96 to be quashed.

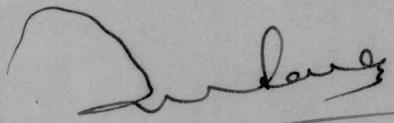
2. The respondents have filed counter reply opposing the same. They have also filed the application which has been moved by the applicants showing his disinterestedness in the proceedings and when no further notice on the respondents could be served, the applicant was directed to get the notice published in the local news paper but no action has been taken.

3. Sri Anand Kumar, Counsel for the applicant and Sri T.N.Koel, Counsel for the Official respondents present. Sri Anand Kumar, pleads that the applicant is not interested in the case because no reply to the letter which was written by him, was given by the applicant. He further states that the steps have also not been taken to get the notice published in the local news paper with respect to the respondent No:5. He also relies on the annexure-1, which was filed alongwith the counter affidavit to draw his any conclusion about the disinterestedness.

4. In view of the facts that the compliance of the directions given about the publication of the notice

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to the respondent No: 5, in the local news paper is
not done, the matter stands dismissed for non-prosecution
of the case.


Member (J).
Durbar

rcs.